

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9570/2024

(Arising out of impugned judgment and order dated 01-04-2024 in WP No. 29901/2023 passed by the High Court of M.P. Principal Seat at Jabalpur)

GARIMA KHARE

Petitioner(s)

VERSUS

THE HIGH COURT OF MADHYA PRADESH &amp; ANR.

Respondent(s)

(IA No.99697/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.99696/2024-EXEMPTION FROM FILING O.T.)

WITH

Diary No(s). 18817/2024 (IV-C)

(IA No.99452/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.99451/2024-EXEMPTION FROM FILING O.T. and IA No.99450/2024-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 26-04-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Siddharth R. Gupta, Adv.  
Mr. Sanjay Singh, Adv.  
Mr. Shantanu Sharma, Adv.  
Mr. Swapnil Khare, Adv.  
Ms. Garvita Jain, Adv.  
Mr. Abhir Lot, Adv.  
Ms. Amisha Devi, Adv.  
Mr. Mrigank Prabhakar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

## O R D E R

Permission to file Special Leave Petition is granted.

Heard Mr. Siddharth R. Gupta, learned counsel appearing for the petitioners.

Learned counsel has made elaborate argument to challenge the impugned judgment of the Division Bench upholding the validity of the Rule 7(g) of the Madhya Pradesh Judicial Service (Recruitment and Condition of Service) Rules, 1994. The justification given by the High Court to uphold the validity of the Rule has been taken into account. We see no reason to interfere with the said view. The Special Leave Petitions are accordingly dismissed.

Pending application(s), if any, shall stand closed.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR